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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CO.PET. 39/2009

DINESH MITTAL & ORS.

..... Petitioners

Through Mr.Akhil Sibal, Sr.Adv. with Ms.Nitya Gupta,
Mr.Sanjay S.Chhabra, Ms.Vijay Laxmi Mewora &
Mr.Sumit Mittal, Advs. for Ex.Management.

versus

M/S TRIVENI INFRASTRUCTURE

DEVELOPMENT CO. LTD

..... Respondent

Through Ms.Ruchi Sindhvani, Sr.Standing Counsel with
Ms.Megha Bharara, Adv. for the OL.

Mr.Gaurav Mitra & ms.Shriya Raychaudhuri,Advs.
for BSF Welfare Society.

Ms.Meenakshi Arora, Sr.Adv. with Mr.Satish
Chaudhary, Adv. for Maximal Infrastructure.

Mr.Akshay Ringe & Mr.Jasbaran Singh, Advs. for
TFAA.

Mr.Sudhir Makkar, Sr.Adv.with Ms.Meenakshi
Singh, Advs. for Pal Infrastructure.

Mr.Anil Grover, AAG Haryana with Mr.Mishal
Vij, Adv. for DTCP, State of Hararyana.

Mr. Sacchin Puri, Sr. Counsel, Ms.Namita
Mathews, Mr. Pulkit Malhotra, Mr. Kamil Khan,
Advs. for Applicant in CA No. 543/2013.

Mr.Daman Popli, Adv. for applicant in CA.
354/2018.

Mr.Madan Gera, Adv. for applicant in
CAs.476/2013 & 330/2016.

CORAM:

HON'BLE MR. JUSTICE JAYANT NATH

ORDER

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09.05.2018

CA No.441/2018

I have heard arguments in part. At this stage, the learned counsel



appearing for the Director of Town and Country Planning (DTCP), Haryana submits that he will file an application under section 446 of the Companies Act, 1956 seeking permission of this court to proceed with the issue of renewal/bifurcation of the license in favour of the respondent company. Needful be done within two weeks from today. Reply, if any, be filed before the next date of hearing. A copy of this application be supplied to all the learned counsel for the parties.

List for further arguments on 25.07.2018 at 2.15 p.m.

CA No.354/2018

This application is filed seeking condonation of delay in filing the claim before the OL. For the reasons stated in the application, the same is allowed. The claim petition be filed before the OL in the prescribed format along with supporting documents within two weeks from today.

JAYANT NATH, J.

MAY 09, 2018/v